

(a) whether Government's attention has been drawn to the Supreme Court Judgement in Civil Appeal No. 4574 of 1995 dated December 5, 1995, relating to East Punjab Urban Rent Restrictions (Amendment) Act, 1956;

(b) whether Government have examined the above judgement and its applicability to Delhi in the light of the Delhi Rent Act, 1995;

(c) if so, the details in this regard; and

(d) the reasons for which the Delhi Rent Act has not so far been notified alongwith the date by which the said Act is likely to be notified and made effective?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPTT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI S.S. AHLUWALIA): (a) Yes, Sir.

(b) and (c) The thrust of the Supreme Court Judgement is that the bonafide need of the landlords will stand very much on the same footing in regard to either class of premises, residential or non-residential. The Delhi Rent Act, 1995 already contains provisions to this effect.

(d) An All Party Committee appointed by the Chief Minister, Government of National Capital Territory of Delhi has proposed certain modifications to the Delhi Rent Act, 1995. The proposals relate primarily to the provisions relating to deemed rent, registration of tenancies, inheritability of tenancies, evictions, etc. The said proposals are under the consideration of Government. The Act will be brought into force subject to the final decision in the matter. In view of this, it is not possible to indicate a definite time frame for the same at present.

Mob Attacks by CPWD Workers Instigated by Engineers

820. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of URBANA AFFAIRS & EMPLOYMENT be

pleased to state:

(a) whether conditions in CPWD have deteriorated;

(b) whether the CPWD workers are tranishing the image of the organisation by mob attacking the residences of those office-bearers of Central Government Employees Residents Welfare Associations who raise the problems of the colonies;

(c) whether the CPWD Engineers are instigating such attacks; and

(d) if so, the details in this regard and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPTT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI S.S. AHLUWALIA): (a) No, Sir.

(b) No, Sir. However, a complaint was received from the Secretary, Central Government Employees Residents Welfare Association, BKS Marg (Block 18-33) that the CPWD workers mob attacked his house on 5.1.96. This incident was reported to the Police by the Secretary of the said Association. It is understood that CPWD laboures also lodged a complaint in the Police Station regarding misbehaviour by the Secretary, Central Government Employees Residents Welfare Association, BKS Marg. No other such incident is reported to have occurred in the past and no such complaint has been received from any other Association.

(c) No, Sir.

(d) Does not arise.

Concession to Senior Citizens in Rail fare

821. SHRI PRAMOD MAHAJAN:

SHRI VIREN J. SHAH:

Will the PRIME MINISTER be pleased to state:

(a) whether senior citizens above the age of 65 years have been allowed 25% concession in rail fare for travelling beyond 300 kms in 2nd class only, whereas the Indian airlines and some other